

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO.189
TO BE ANSWERED ON 08.12.2022

Policy proposal to enact the Climate Change Act

189. DR. ANBUMANI RAMADOSS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has any policy proposal to enact the Climate Change Act to set legally binding targets in mitigation & adaptation actions;
- (b) if so, the details thereof;
- (c) whether Government will constitute a National Council for Climate Change acting as an apex organisation at the national level to tackle impacts of global warming and climate change; and
- (d) if so, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) and (b) No, Sir. In this regard, it may first be noted that the commitments and responsibilities of developing countries under the United Nations Framework Convention on Climate Change and its Paris Agreement for mitigation and adaptation require fulfillment by the developed countries of their commitments to provision of financial resources and transfer of technology. Further, the economic and social development, and poverty eradication are the first and overriding priorities of the developing countries. However, in keeping with its commitment to addressing climate change, India has undertaken specific goals under the provision of Paris Agreement enunciated through its Nationally Determined Contributions (NDCs). The necessary facilitation towards achieving these goals as appropriate is undertaken through extant administrative and legislative means and provisions. It is through such means that India has fulfilled its pre-2020 voluntary pledge as well as being on track to achieving its NDCs.

(c) and (d) India's climate actions are undertaken through the National Action Plan on Climate Change and its missions that are anchored and implemented through various Ministries/ Departments, and the State Action Plans on Climate Change. Further, there is the Apex Committee for Implementation of Paris Agreement (AIPA) which oversees the implementation of India's NDCs under the Paris Agreement. Other entities and authorities are designated as necessary from time to time to undertake specific actions to address climate change. Hence, there is no need at this time to constitute any specific apex organization or enact a law.
